

**IN THE HIGH COURT OF JHARKHAND: RANCHI.**

**OFFICE ORDER**

No. 57 /R.G

Dated: 23/03/2020

In view of Novel Corona Virus (COVID-19) pandemic in whole of the country and the notification of the State Government directing complete shut down of non essential services vide Order No. 98/HSN dated 22.03.2020 the Jharkhand High Court deemed it fit necessary to come up with further set of directives namely: -

1. The High Court shall hear only very urgent nature of cases which shall be mentioned before the Registrar General of this Court by email at [rgjhc-jhr@nic.in.](mailto:rgjhc-jhr@nic.in), who will seek permission from Hon'ble the Chief Justice for its listing, if permitted the case will be heard through SKYPE or through VC. One Division Bench and two Single Bench will remain available to hear the matter.
2. The previous Daily Cause List remain suspended.

By order  
Sd/-  
**(Registrar General)**